

1 WP-23212-2022 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 8th OF APRIL, 2025

WRIT PETITION No. 23212 of 2022

RAHUL WASNIK

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Deepak Kumar Singh, Advocate for the petitioner.

Shri Bramhadatt Singh, Deputy Advocate General for respondents/State.

Shri Shashank Verma, Senior Advocate with Shri Akhilesh Rai, Advocate

for respondent No. 3.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned Senior Counsel for respondent No. 3 submits that the selection process has already been withdrawn and thus, the instant petition has been rendered infructuous.

The said fact is not disputed by the learned counsel for the petitioner.

In view of the above, the writ petition is dismissed as having become infructuous.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE



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